

Payments of coal dues by NTPC

4198. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that joint sampling done by NTPC and the Coal India Limited (CIL) showed that the power producer is paying less for the quantity of coal being supplied by CIL;

(b) if so, the details of actual bills raised by CIL for supply of coal to NTPC and payments received during the last 18 months; and

(c) whether CIL would insist for balance payment from NTPC on the basis of quality of coal supplied and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) There is a provision in the Fuel Supply Agreement which provides for Joint sampling to be done at the loading end by both the representative of National Thermal Power Corporation (NTPC) and Coal Companies/ Subsidiaries of Coal India Limited (CIL) as per Fuel Supply Agreement (FSA). Payment is claimed against coal bills raised based on actual analyzed grade of coal. But in some cases power producer is paying less amount than billed grade to coal companies of CIL.

(b) Details of bill raised by CIL for supply of coal to NTPC and payments received during the last 18 months is enclosed as under:

(Figures-Rupees in crores)			
Power House	Coal Company	From October, 2011 to 31st March, 2013	
		Billing	Total Realiza- tion
1	2	3	4
National Thermal	Eastern Coalfields Limited (ECL)	5360.77	4416.73

1	2	3	4
Power Corporation (NTPC)	Central Coalfields Limited (CCL)	3159.94	3038.01
	Bharat Coking Coal Limited (BCCL)	1214.08	1105.04
	Western Coalfields Limited (WCL)	11.55	15.59
	South Eastern Coalfields Limited (SECL)	3849.45	3852.32
	Mahanadi Coalfields Limited (MCL)	3454.56	3344.51
	Northern Coalfields Limited (NCL)	9874.67	8953.10
		26925.02	24725.30

(c) As per FSA, NTPC is to release payment on the basis of joint sampling results at the loading end and accordingly CIL is entitled to this payment by NTPC.

Payment provisions to CIL for coal mining leases

4199. SHRI TARUN VIJAY: Will the Minister of COAL be pleased to state the provisions and stipulations for payment of exploration, boring, developmental charges to the Coal India Limited or its subsidiaries by private sector and public sector, individual parts/units for obtaining coal mining leases for captive or other uses?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): The allocatees of coal blocks are required to obtain the Geological Report (GR) of the allotted block for clearance for preparation of Mining Plan. For this, cost of exploration/boring has to be paid to the agency which has undertaken the exploration. The drilling meterage (for drilling of boreholes) used in preparation of Geological Report of the block is multiplied by approved rate, that includes drilling, preparation of Geological Report along with allied activities, arrived at by escalating the base rate (2008-09) every year as per the approved formula for promotional exploration. The cost of drilling, carried out by the Geological Survey of India (GSI) in the block, is paid to GSI directly as per their rates.